

Seventeenth Loksabha

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Title: Regarding declaration of wild boars a vermin -laid.

ADV. DEAN KURIAKOSE (IDUKKI): The issue of problematic wild boar is very serious in the state of Kerala. A request was submitted to the Central Government to declare the animal as a vermin on 01/11/2020, in exercise of the powers conferred by Section 62 of the wildlife protection act, 1972. However, this was returned by the centre, directing the state to use Section 11(1)(b) of Wildlife Protection Act, 1972 utilising the services of Panchayati Raj Institutions. However, the state has been utilising Section 11(1)(b) since 2011 and it has been found ineffective in curbing the issue. The crop loss and other risks posed by the Wild Boar is causing a great toll on the lives of people who live close to the forests. I urge the Government to take immediate decision and declare the wild boar to be a vermin under Section 62 of WPA, 1972.